need-based wage. It has been agreed to at the tripartite meeting that a need-based wage should be given. When that agreement is there, what is asked now is whether the Government, as the biggest employer, will agree to give to its own employees what they promised at the tripartite conference. Are they prepared to do that?---that is the issue. Why should the Government be afraid of referring that matter to arbitration when they have agreed to the principle at the Tripartite Conference ? That is what we want. This is the main issue. Nobody can say that this cannot be arbitrated. What is it that the employees have asked and how can you go back on that? If that is done, how will the private employees react?

SHRI Y. B. CHA\AN : I would request the hon. Member to read my statement again carefully.

PA PERS LA ID ON THE TABLE

ANNUAL REPORT (1966-67) AND ACCOUNTS OF THE INDIAN STATISTICAL INSTITUTE, CALCUTTA AND RELATED PAPERS

THE DEPUTY MINISTER (DR SHRIMATI) SAROJINI MAHISHI] : Sir, I beg to lay on the Table a copy of the Thirtyfifth Annual Report and Accounts of the Indian Statistical Institute, Calcutta, for the year 1966-67, together with the Auditors' Report on the Accounts. [Placed in library. See No. LT-1396/68.]

MINISTRY OF DEFENCE (NAVY BRANCH) **NOTIFICATIONS**

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy each of the following Notifications of the Ministry of Defence (Navy Branch) :-

(i) Two Notifications (S.R.O. Nos. ?-E and 4-E), dated the 27th March, 1968 (English). [Placed in Library. See No. LT-874/68.1

(ii) Notification S. R. O. No. 5-E, dated the 16th April, 1968 (English). [Placed in Library. See No. LT-i 108/68]

(iii) Notification S.R.O. No. 8-E, dated the 3rd July, 1968, publishing the Navy (Discipline and Miscellaneous Provisions) (Second Amendment) Regulations, 1968 (English and Hindi). [Placed in Library. See No. LT-1398/68.]

(Amendment) Bill, 1968

MESSAGE FROM 1 HE LOK SABHA

THE REAUSITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL, 1968.

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Reauisitioning and Acquisition of Immovable Property (Amendment) Bill, 1968, as passed by Lok Sabha at its sitting held on the 23rd July, 1968".

I lay the Bill on the Table.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

THE INSECTICIDES BILL, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY) : Sir, I beg to move thrt the following amendments made by the Lok Sabha in the Insec-cticides Bill, 1967, betaken into consideration, namely :

Enacting Formula

1. That at page 1, line 1,-

for 'Eighteenth' substitute 'Nineteenth'.

Clause 1

2. That at p?ge 1, line 3,— '1968'. for '1967' substitute

The question was put and the motion ttas adpoted

SHRI B. S. MURTHY : Sir, I beg to move that the amendments made by the Lok Sabha in the Bill be agreed to.

The question was put and the motion was adopted.

THE INDIAN COINAGE (AMENDMENT) **BILL, 1968**

THE DEPUTY MINISTER IN THE OF MINISTRY FINANCE (SHRI JAGANNATH PAHADIA) : Sir, I beg to move

"That the^ Bill further to amend the Indian Coinage Act, 1906, as passed by the Lok Sabha, be taken into consideration.